

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 1<sup>st</sup> day of September, 2008

ORIGINAL APPLICATION NO.338/2008

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISTRATIVE MEMBER

C.P. Anthony,  
Post Graduate Teacher,  
Railway Senior Secondary School,  
Bandikui,  
District Dausa,  
Rajasthan.

... Applicant

(By Advocate : Shri Saugath Roy)

Versus

1. Union of India through  
Chairman,  
Railway Board,  
Government of India,  
Rail Bhawan, Raisana Road,  
New Delhi.
2. General Manager,  
North Western Railway,  
H.Q. Office, Hasanpura,  
Jaipur.
3. Principal,  
Railway Senior Secondary School,  
Bandikui,  
Distt. Dausa.

... Respondents

(By Advocate : - - - )

ORDER (ORAL)

PER HON'BLE MR.B.L.KHATRI

This OA has been filed against non-grant of dual charge allowance to the applicant. By filing this

OA, the applicant has prayed for the following relief:

“The respondents may be directed to grant dual charge allowance as per the circular (Ann.A/3) to the applicant with interest @ 15% per annum.”

2. Brief facts of the case are that the applicant is a Teacher of English, but on 27.2.97 an order was passed by the Principal, by which home examination charge was handed over to the applicant by Shri R.N.Sharma and he was made incharge of the examination vide Ann.A/2. In this OA the applicant has submitted that he was given additional charge of home examination. He has also referred to the circular dated 28.1.2000 (Ann.A/3), issued by the Ministry of Railways, which provides for grant of dual charge allowance for combination of appointments, which also lays down that dual charge allowance will be admissible only if the additional charge is held for a period exceeding 45 days, whereas the applicant is holding dual charge since 1997 till date. The applicant wrote a letter to respondents No.1 and 2 respectively on 28.4.2008 as per Ann.A/6 and claimed dual charge allowance by submitting that as he had taught the classes of Shabina Razak as such he is entitled for dual charge allowance since 1997. This representation of the applicant is still pending for consideration before respondents No.1 and 2.

3. I have heard the submissions of learned counsel for the applicant and have also perused the record. Through this OA the applicant has submitted that he has been holding dual charge, one charge of Lecturer

of English and another charge of Home Examinations and he also taught the classes of Shabina Razak and as such he was entitled to dual charge allowance as per circular dated 28.1.2000 (Ann.A/3), which provides for dual charge allowance only if the additional charge is held for a period exceeding 45 days. The applicant claimed that he had held dual charge for a period exceeding 45 days but inspite of his representation dated 28.4.2008 (Ann.A/6) his claim for dual charge has not been considered.

4. At this stage, it is considered appropriate to direct respondent No.2 i.e. General Manager, North Western Railway, Jaipur, to decide the representation of the applicant dated 28.4.2008 (Ann.A/6) in the light of circular dated 28.1.2000 (Ann.A/3) within a period of two months from the date of receipt of a copy of this order or he can also direct the appropriate authority under him to decide the representation at an early date.

5. The OA stands disposed of, at admission stage itself, with the above direction. In case the applicant still feels aggrieved after the decision on his representation, he will be at liberty to approach this Tribunal again.

  
(B.L.KHATRI)  
MEMBER (A)